

[Shri Madhavrao Scindia]

However, if, instead the Government set up transmitters at different places in the country to relay programmes from existing Television stations, about 75 per cent of the country's population could be covered by Television at a cost of only Rs. 50 crores. Whereas it costs Rs. 6.5 crores to set up a Regional Television Station, a Transmitter can be set up at a cost of only Rs. 45 lakhs and the construction of a Transmission Tower, if necessary, would cost another Re. 1 crore. Besides the operational cost of a transmitter would be nominal in comparison to that of a regional television station.

Hence I suggest the following :—

(1) The existing micro-wave towers may be used as transmission towers with some modifications in their structures so as to increase their load-bearing capacity. Transmitters can be set up on them to relay programmes from main television centres.

(2) In the first phase, transmitters may be set up to cover cities having a population of 4 lakhs and over.

(3) In case micro-wave towers are not available, transmitters can just as easily be set up on high ground, like tall buildings, hills or forts.

(4) The P&T Department, while constructing new micro-wave towers, should keep in view the requirements of setting up transmitters on them.

(5) While setting up transmitters in Madhya Pradesh, priority should be given to its main cities, such as, Indore, Bhopal, Gwalior, Jabalpur, Ujjain, Rewa, Sagar, Jagdalpur and Ratlam.

(6) A high-level Committee should be appointed to study various aspects of this project and chalk out a time-bound programme to implement it so as to meet the target of the Sixth Plan by 1985.

If this method of using INSAT was adopted, Government would spend only Rs. 50 crores instead of Rs. 87 crores effecting a saving of Rs. 37 crores. At the same time instead of covering merely 33 per cent of the country's population and incurring massive overheads and other operational costs in the process, they would cover more than double, i. e. 75 per cent of the country's population, with nominal recurring overhead costs resulting in a long-term saving.

(v) EXPEDITIOUS DISPOSAL OF DOWRY MURDER CASES

श्री रीतलाल प्रसाद वर्मा (कोडरमा) :  
उपाध्यक्ष महोदय, इन दिनों दहेज के कारण मृत्यु होने की अनेक घटनाएँ हुई हैं। दिल्ली में पुलिस ने ऐसे मामलों में कार्यवाही करना आरम्भ कर दिया है। तथापि, ऐसे मामलों में प्रक्रिया के कारण न्यायालय द्वारा निर्णय देने में बहुत समय लग जाता है। समय बीतने के साथ-साथ कई बार साक्ष्य लुप्त हो जाता है और पीठासीन अधिकारियों का स्थानान्तरण हो जाता है, जिससे मामले का शीघ्र निपटारा नहीं हो पाता।

हाल ही में काशगंज की एक लड़की जिसकी शादी मई, 1981 में हुई थी, की हत्या किये जाने का समाचार है, क्योंकि उसकी ससुराल वालों की दहेज तथा धन की मांग पूरी नहीं की गई थी। संदेह से बचने के लिए उसकी ससुराल वालों ने लाश को दिल्ली जाने वाली एक गाड़ी के डिब्बे में रख दिया। लाश सड़ गई थी। यदि दिल्ली पुलिस ने अवहेलना की होती, तो उसकी पहचान नहीं हो सकती थी। दिल्ली पुलिसके तत्परता से कार्यवाही कर के दो अभियुक्तों को गिरफ्तार कर लिया। लड़की है पिता और भाई को धमकी दी जा रही है

कि यदि उन्होंने मामले को वापस नहीं लिया तो उनकी हत्या कर दी जाएगी। अतः लड़की के परिवार वालों को संरक्षण देना सरकार का नैतिक कर्तव्य है।

ऐसी व्यवस्था की जाए कि पुलिस ऐसे मामलों में कठोरता से कार्यवाही करे तथा इस प्रयोजनार्थ विशेष न्यायालय स्थापित किए जाएं, जिन्हें विशेष अधिकार हों, ताकि ऐसे मामलों का शीघ्र निपटारा हो सके और अपराधियों को दंड दिया जा सके।

(vi) NEED FOR INQUIRY INTO THE ALLEGED MURDER OF A VERIFICATION OFFICER AND A WATCHMAN OF A TEMPLE IN TAMIL NADU

SHRI K. MAYATHEVAR (Dindigul). The 'HINDI' (Strong safe) of Tiruchendur Temple in Tamil Nadu was found broken open and a huge amount of money, gold and diamond ornaments were robbed. The verification officer, who questioned the illegal activities of the Trustee Board was brutally murdered by them and a watchman also was murdered to suppress the grave offences. As demanded by D.M.K. President Karunanidhi and the public an Enquiry Commission was appointed under Justice Paul. The Paul Commission had recommended to the Tamilnadu Government to take legal action against the robbers and culprits. The Tamilnadu Government have not taken any action. The D.M.K. President, followed by 50 thousand D.M.K. men supported by many lakhs of people undertook padayatra for 200 kilometers from Madurai to Tiruchendur demanding suitable action either from Government of Tamilnadu or through the C.B.I. The Government of Tamilnadu have not taken any concrete follow-up action on the Paul Commission report against the robbers and murderers. The Tamilnadu police also have not taken any action in this grave occurrence, I, therefore, call upon the Home Minister to order for C.B.I. Enquiry into "God Muruga" Tiruchendur Temple Robbery and double murder incidents as

demanded by a large majority of the people of Tamilnadu.

(vii) SETTING UP OF A STATUTORY AUTONOMOUS AUTHORITY FOR THREE HILLS SUB-DIVISIONS OF DARJEELING DISTRICT

SHRI ANANDA PATHAK (Darjeeling): Sir, on 23-9-1981, the West Bengal Legislative Assembly passed a resolution which proposed the setting up of a statutory autonomous authority for three hills sub-divisions of Darjeeling District with adequate executive administrative, financial and delegated legislative powers within the State of West Bengal, subject to overall authority and control of the State Government and the State Legislature. The resolution requested the Centre to consider the question of creating such an authority and immediately set up a Committee consisting of representatives of the State Government, the State Assembly and eminent jurists to suggest suitable amendment to the Constitution for this purpose. Sir, the resolution also requested the Centre to take immediate steps for the inclusion of the Nepali Language in the 8th Schedule to the Constitution of India in line with an earlier resolution of the State Assembly passed on July 2, 1977. Sir, the demand for inclusion of the Nepali language in the 8th Schedule is pending before the Central Government for a long time. Instead of fulfilling this justified demand, the Central Government is giving vague assurances only. The Nepali speaking people are very much agitated all over India over this issue and further delay on the part of the Central Government may create more problems.

Under these circumstances, I urge upon the Central Government to honour the resolution passed by the West Bengal Legislative Assembly in respect of granting regional autonomy to the hill people of Darjeeling and also inclusion of Nepali Language in the 8th Schedule to the Constitution of India. I demand that the Minister concerned make a statement on the floor of the House clarifying the Government's stand on these issues.